

Government of Jammu and Kashmir
Department of Law Justice and Parliamentary Affairs
Civil Secretariat, Jammu
(Notary Section)

CIRCULAR

As per the Notary Act, 1952 read with Notaries Rules, 1956 every notary has to file an annual return as per proforma prescribed in the Notary Rules, 1956.

It has been observed that most of the Notaries have not submitted their annual returns for the year 2016.

It is therefore, called upon all the notaries who have not submitted their annual returns of the year 2016, to ensure submission of the same to the Department of Law, Justice and Parliamentary Affairs within ten days positively from the date of issuance of this circular otherwise necessary action under rules shall follow.



(Achal Sethi)

Special Secretary to Government,
Department of Law Justice and PA.

Mys
8.2.2017

NO.LD (Notary) 2017/AR
Dated: 08- -02- 2017

Copy to Director Information with the request to give vide publicity of the circular in leading dailies of Jammu and Srinagar